BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 203/ 2023

IN THE MATTER OF:

TUSHAR GOSWAMI

...APPLICANT

Versus

UNION OF INDIA & ORS.

…RESPONDENT

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	STATUS REPORT ON BEHALF OF SECRETARY, ENVIRONMENT, FOREST & CLIMATE CHANGE, STATE OF UTTAR PRADESH IN COMPLIANCE OF THE ORDER DATED 20.02.2025	
2.	TRUE COPY OF LETTER DATED 23.11.2023 IS ANNEXED HEREIN AS **ANNEXURE 1**	
3.	TRUE COPY OF LETTER DATED 15.01.2024 AND 22.05.2024 ARE ANNEXED HEREIN AS **ANNEXURE 2**	
4.	TRUE COPY OF LETTER DATED 10.06.2024 IS ANNEXED HEREIN AS **ANNEXURE 3**	
5.	TRUE COPY OF THE LETTER DATED 26.07.2024 IS ANNEXED HEREIN AS **ANNEXURE 4**	
6.	TRUE COPY OF LETTER DATED 01.08.2024 IS ANNEXED HEREIN AS **ANNEXURE 5**	
7.	TRUE COPY OF LETTER DATED 13.08.2024 IS ANNEXED HEREIN AS **ANNEXURE 6**	
8.	TRUE COPY OF REPORT DATED 29.01.2024 IS	

	ANNEXED HEREIN AS **ANNEXURE 7**	
9.	A COPY OF LETTER DATED 22.05.2025 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE 8**	
10.	A COPY OF GO DATED 29.01.2025 AND ORDER DATED 23.04.2025 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE 9**	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
bhanwar09jadon@gmail.com | 6375115224

DATE:24.05.2025
PLACE:NOIDA

FORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 203/ 2023

IN THE MATTER OF:

TUSHAR GOSWAMI

...APPLICANT

Versus

UNION OF INDIA & ORS.

...RESPONDENT

STATUS REPORT ON BEHALF OF SECRETARY, ENVIRONMENT, FOREST & CLIMATE CHANGE DEPARTMENT, STATE OF UTTAR PRADESH IN COMPLIANCE OF THE ORDER DATED 20.02.2025.

I, Sushant Sharma, aged about 54 years S/o Late Hari Chand, presently posted as Secretary, Environment, Forest and Climate Change Department, State of U.P. do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to sear this affidavit.

2. That in the present matter, the issue of setting up of a tent city project by the river side of Ganga at Varanasi for commercial purpose has been raised.

AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Aaliya
Adampur, Janubi, Lucknow

27/05/25

3. That on dated 20.02.2025 Hon'ble National Green Tribunal, Principal Bench, New Delhi was pleased to passed the following order: -

"....1. Learned Counsel for the Applicant has pointed out that though EC was imposed upon the project proponent but till now the EC amount has not been recovered. Counsel for the UP PCB as also counsel for the State seeks three weeks to place on record the steps that have been taken to recover the EC and also the reason why the EC has not been recovered.

2. XXX

3. XXX

4. So far as the issue of setting up the Tent City, in future is concerned, learned counsel for the State has sought three weeks to place on record the stand of the State in this regard. Pleading is complete in the matter..."

4. That vide EC imposition letter dated 23.11.2023 UPPCB, Varanasi has imposed the Environmental Compensation of Rs. 17,12,500/- each, against both the Project Proponents i.e. M/s Preveg Communication (India) Limited and M/s Lalloo Ji & Sons for a period from 15.01.2023 to 31.05.2023 for operation of the Tent City at Varanasi, without obtaining prior consent to operate.

True copy of letter dated 23.11.2023 is annexed herein as **ANNEXURE 1.**

5. That vide letter dated 15.02.2024 and 22.05.2024 UPPCB requested the Deponent for the recovery of Environmental Compensation which were not recovered from both the project proponents.

True copy of letter dated 15.01.2024 and 22.05.2024 are annexed herein as **ANNEXURE 2.**

6. That the Officer In-charge (Collection), Collectorate, Varanasi, Uttar Pradesh vide letter dated 10.06.2024 informed that the tent city in question was situated at Mauja-Katesar, District-Chandauli and that the owners/directors of the said tent city reside in District-Ahmedabad, State of Gujarat, hence further action for recovery of environmental compensation should be made by authority concerns of the aforesaid Districts.

AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anaiya
Adampur. Janubi. Lucknow
24/05/25

True Copy of letter dated 10.06.2024 is annexed herein as **ANNEXURE 3.**

7. That in pursuant to the above letter dated 10.06.2024, UPPCB, Varanasi vide its letter dated 26.07.2024 has requested to the District Collector, Chandauli for the recovery of the Environmental Compensation of Rs. 17,12,500/- each against both the project proponent.

True copy of the letter dated 26.07.2024 is annexed herein as **ANNEXURE 4.**

8. It is pertinent to mention here that the UPPCB vide its letter dated 01.08.2024 has also requested to the Department of Environment, Forest & Climate Change, Govt. of Uttar Pradesh for the issuance of the letter to the Gujarat Government regarding issuance of appropriate directions to the District Collector, Ahmedabad, Gujarat for the recovery of Environmental Compensation of Rs, 17,12,500/- each against both the responsible project proponents.

NOTARY
Ambrish Kumar
Adv. & Notary
Tehsil Sadar, Lucknow
R. No. 31 (86) 3009
GOVT OF U.P. IND.

True copy of letter dated 01.08.2024 is annexed herein as **ANNEXURE 5.**

9. It is submitted that Additional Chief Secretary, Department of Environment, Forest & Climate Change vide its letter dated 13.08.2024 issued to the Gujarat Government regarding direction to District Collector, Ahmedabad, State of Gujarat for the recovery of Environmental Compensation of Rs. 17,12,500/- each against both the responsible Project Proponents.

AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anaiya
Adampur Janubi, Lucknow
24/05/24

True copy of letter dated 13.08.2024 is annexed herein as **ANNEXURE 6.**

10. That vide letter dated 29.02.2024 the Executive Director (TECH), National Mission for Clean Ganga, Department of WR, RD&GR,

Ministry of Jal Shakti, New Delhi vide its letter no. F No L-25012(11)/11/2023-LMENMCG submitted a report regarding proposal of the Tent city project at Varanasi and clearly stated and decided not to raise the tent city in the matter of OA 203/2023 "Tushar Goswami vs Union of India & Ors. Pending before the National Green Tribunal, New Delhi.

True copy of report dated 29.01.2024 is annexed herein as **ANNEXURE 7.**

11. That the Principal Secretary, Environment, Forest and Climate Change, State of U.P. vide letter dated 22.05.2025 has requested personal attention of the Principal Secretary, Environment, Forest and Climate Change, State of Gujarat. It is requested by the Principal Secretary, State of U.P. that DM, Ahmedabad be directed to deposit the EC of Rs. 17,12,500/-, imposed upon them, to the UPPCB. Furthermore, information of the same may be duly furnished to the Environment, Forest and Climate Change Department, Section-7, Government of Uttar Pradesh and to the Uttar Pradesh Pollution Control Board, Lucknow.

A copy of letter dated 22.05.2025 is annexed herewith and marked as **ANNEXURE 8.**

NOTARY GOVT OF U.P. INDIA
AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Amaiya
Adampur, Janubi, Lucknow
24/05/25

12. That with regards to the issue of the setting up of the tent city in future, it is humbly submitted that consent for setting up of the same will be subject to the provisions of the Ganga Rejuvenation Order, 2016. The issue of demarcation of the FPZ of River Ganga and its tributaries is pending before the Hon'ble Tribunal in ***O.A. 515/ 2023 "Ganga Pollution vs State of U.P. & Ors."***. It is submitted that the state of UP has issued the Government Order dated 29.01.2025 notifying that the demarcation of the FPZ has been done based on the coordinates (Latitude & Longitude). Furthermore, GO dated 29.01.2025 has also been served to the Director, Information and Public Relations Department to ensure the publication of the aforementioned information in widely circulated newspaper across the state. The exercise of the physical demarcation, as recorded in the order dated 23.04.2025 of ***O.A. 515/ 2023***, will commence from May, 2025 and will be completed by March, 2026. This timeline has also been stated in the ***O.A. No. 200/2024***, and will be complied with by the concerned authorities.

A copy of GO dated 29.01.2025 and order dated 23.04.2025 is annexed herewith and marked as **ANNEXURE 9.**

13. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

NOTARY
Ambrish Kumar
Adv. & Notary
Tehsil Sadar, Lucknow
R. No. 31 (86) 3009
GOVT OF U.P. INDIA

AMBRISH KUMAR
ADVOCATE & NOTARY
Adampur Janubi, Lucknow
24/05/25

14. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

DEPONENT

VERIFICATION

Verified at Lko on this 24th day of 24/05, 2025, that the contents of the above affidavit from paragraphs 1 to 14 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

AMBRISH KUMAR
ADVOCATE & NOTARY
Adampur Janubi, Lucknow
24/05/25

know and identify the deponent
who has signed/put T.I. before me

ANNEXURE-1

उत्तर प्रदेश प्रदूषण नियंत्राण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No......H03244../ C-6/167/निक्षेप/VNS/2023 *Date*..23/11/23

ई–मेल/पंजीकृत

सेवा में,

मेसर्स प्रवेग कम्युनिकेशन (इण्डिया) लि0,
214, एथिना एवेन्यू, जैगवार शोरूम के पीछे, एसजी हाइवे,
गोटा, अहमदाबाद,
गुजरात–382481।
M.N. C353395698

विषयः इकाई मेसर्स प्रवेग कम्युनिकेशन इण्डिया लि0 (वर्तमान नाम मेसर्स प्रवेग लि0), टेन्ट सिटी, वाराणसी, पैच नं0–1 एवं 2, अदर साइड ऑफ गंगा रिवर, कटेसर, वाराणसी को राज्य बोर्ड द्वारा जारी कारण बताओ नोटिस दिनांक 06.11.2023 को निस्तारित किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक राज्य बोर्ड के पत्रांक–एच.02687/सी0–6/एनओसी/167/वाराणसी/2023 दिनांक 06.11.2022 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा इकाई मेसर्स प्रवेग कम्युनिकेशन इण्डिया लि0 (वर्तमान नाम मेसर्स प्रवेग लि0), टेन्ट सिटी, वाराणसी, पैच नं0–1 एवं 2, अदर साइड ऑफ गंगा रिवर, कटेसर, वाराणसी के विरूद्ध राज्य बोर्ड से सहमति जल एवं वायु प्राप्त किये बिना ही टेन्ट सिटी का संचालन किये जाने के कारण रू0 12,500/– प्रतिदिन की दर से उल्लंघन अवधि (दिनांक 15.01.2023 से दिनांक 31.05.2023 तक) हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में कारण बताओ नोटिस निर्गत किया गया था, जिसके संबंध में कोई उत्तर अथवा प्रत्यावेदन राज्य बोर्ड को प्राप्त नही हुआ है।

उक्त के परिप्रेक्ष्य में क्षेत्रीय अधिकारी, वाराणसी के पत्र दिनांक 23.11.2023 द्वारा संस्तुति आख्या प्रेषित की गई है। आख्यानुसार इकाई को जारी कारण बताओ नोटिस में उल्लिखित उल्लंघन अवधि दिनांक 15.01.2023 से दिनांक 31.05.2023 तक (कुल 137 दिन) के सापेक्ष रू0 12500/– प्रतिदिन की दर से कुल अवधि 137 दिन हेतु रू0 1712500/– (रू0 सत्तरह लाख बारह हजार पॉच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए कारण बताओ नोटिस दिनांक 06.11.2023 को निस्तारित किये जाने की संस्तुति की गई है।

अतः क्षेत्रीय अधिकारी की संस्तुति एवं उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुये इकाई के विरूद्ध रू0 1712500/– (रू0 सत्तारह लाख बारह हजार पॉच सौ मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये कारण बताओं नोटिस दिनांक 06.11.2022 को सक्षम अधिकारी के अनुमोदनोपरान्त निम्न शर्तो के अधीन निस्तारित किया जाता है:–

1. इकाई के विरूद्ध 137 उल्लंघनकारी दिवस हेतु रू0 1712500/– (रू0 सत्तरह लाख बारह हजार पॉच सौ मात्र) की पर्यावरणीय क्षतिपूति अधिरोपित की जाती है। उक्त पर्यावरणीय क्षतिपूर्ति धनराशि विलम्वतम् 15 दिवस में उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या **701502010002104 IFSC** कोड **UBIN 0570150** में जमा किया जाना सुनिश्चित किया जाये।
2. गंगा नदी (पुनरूद्धार, संरक्षण और प्रबन्धन) प्राधिकरण आदेश, 2016 के प्राविधानों इकाई द्वारा के अन्तर्गत राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली द्वारा इकाई की स्थापना हेतु अनुमति प्राप्त करने के उपरान्त इकाई द्वारा राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21/22 के अर्न्तगत संचालनार्थ सहमति प्राप्त करने के उपरान्त ही अस्थायी टेन्ट सिटी का कार्य किया जाये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. आयुक्त, वाराणसी मण्डल, वाराणसी।
2. जिलाधिकारी, वाराणसी।
3. उपाध्यक्ष, वाराणसी विकास प्राधिकरण, वाराणसी।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी।

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्राण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No....H03249.../ C-6/166/निक्षेप/VNS/2023 Date. 28/11/23

ई–मेल/पंजीकृत

सेवा में,

मेसर्स लल्लू जी एण्ड सन्स,
ए–2, शिवालिक बिजनेस सेन्टर, एसजी हाइवे,
राजपथ क्लब, अहमदाबाद,
गुजरात–382481।
मो० नं०-7984643270

विषयः इकाई मेसर्स लल्लू जी एण्ड सन्स (टेन्ट सिटी), निरान द टेन्ट सिटी, पैच–3, अदर साईट ऑफ रिवर गंगा, कटेसर, रामनगर, वाराणसी को राज्य बोर्ड द्वारा जारी कारण बताओ नोटिस दिनांक 06.11.2023 को निस्तारित किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक राज्य बोर्ड के पत्रांक–एच.02686/सी0–6/एनओसी/166/वाराणसी/2023 दिनांक 06.11.2022 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा इकाई मेसर्स लल्लू जी एण्ड सन्स (टेन्ट सिटी), निरान द टेन्ट सिटी, पैच–3, अदर साईट ऑफ रिवर गंगा, कटेसर, रामनगर, वाराणसी के विरूद्ध राज्य बोर्ड से सहमति जल एवं वायु प्राप्त किये बिना ही टेन्ट सिटी का संचालन किये जाने के कारण रू0 12,500/– प्रतिदिन की दर से उल्लंघन अवधि (दिनांक 15.01.2023 से दिनांक 31.05.2023 तक) हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में कारण बताओ नोटिस निर्गत किया गया था, जिसके संबंध में कोई उत्तर अथवा प्रत्यावेदन राज्य बोर्ड को प्राप्त नही हुआ है।

उक्त के परिप्रेक्ष्य में क्षेत्रीय अधिकारी, वाराणसी के पत्र दिनांक 23.11.2023 द्वारा संस्तुति आख्या प्रेषित की गई है। आख्यानुसार इकाई को जारी कारण बताओ नोटिस में उल्लिखित उल्लंघन अवधि दिनांक 15.01.2023 से दिनांक 31.05.2023 तक (कुल 137 दिन) के सापेक्ष रू0 12500/– प्रतिदिन की दर से कुल अवधि 137 दिन हेतु रू0 1712500/– (रू0 सत्तरह लाख बारह हजार पॉच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए कारण बताओ नोटिस दिनांक 06.11.2023 को निस्तारित किये जाने की संस्तुति की गई है।

अतः क्षेत्रीय अधिकारी की संस्तुति एवं उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुये इकाई के विरूद्ध रू0 1712500/– (रू0 सत्तरह लाख बारह हजार पॉच सौ मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये कारण बताओं नोटिस दिनांक 06.11.2022 को सक्षम अधिकारी के अनुमोदनोपरान्त निम्न शर्तो के अधीन निस्तारित किया जाता हैः–

1. इकाई के विरूद्ध 137 उल्लंघनकारी दिवस हेतु रू0 1712500/– (रू0 सत्तरह लाख बारह हजार पॉच सौ मात्र) की पर्यावरणीय क्षतिपूति अधिरोपित की जाती है। उक्त पर्यावरणीय क्षतिपूर्ति धनराशि विलम्बतम् 15 दिवस में उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या **701502010002104 IFSC** कोड **UBIN 0570150** में जमा किया जाना सुनिश्चित किया जाये।
2. गंगा नदी (पुनरूद्धार, संरक्षण और प्रबन्धन) प्राधिकरण आदेश, 2016 के प्राविधानों इकाई द्वारा के अन्तर्गत राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली द्वारा इकाई की स्थापना हेतु अनुमति प्राप्त करने के उपरान्त इकाई द्वारा राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21/22 के अर्न्तगत संचालनार्थ सहमति प्राप्त करने के उपरान्त ही अस्थायी टेन्ट सिटी का कार्य किया जाये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. आयुक्त, वाराणसी मण्डल, वाराणसी।
2. जिलाधिकारी, वाराणसी।
3. उपाध्यक्ष, वाराणसी विकास प्राधिकरण, वाराणसी।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी।

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

Annexure No-2

ANNEXURE-2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No ..... */C-6/166/Recovery/VNS/2024* *Dated* -------

To,

The Collector,
District-Varanasi.

Subject: Regarding collection/recovery of Environmental Compensation imposed against M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

Please refer to the Hon'ble NGT order dated 30.10.2023 in O.A. No. 203/2023, in the matter of Tushar Goswami versus Union of India & Ors. The relevant excerpt of the aforesaid order is as follows-

.....15. So far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has submitted that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is directed to place on record the complete details with full particulars of the action initiated against the private respondents for past violations by submitting his affidavit in this regard within two weeks.....

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 23.11.2023 has imposed the Environmental Compensation of ₹. 17,12,500/- against the responsible Project Proponent i.e. M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481 for a default period of 15.01.2023 to 31.05.2023 for operation of the Tent City at Varanasi by them without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 23.11.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the project proponent of the Tent city till date.

The sum of ₹. 17,12,500/- (Rupees Seventeen Lakh twelve thousand and five hundred only) is payable in account of Environment Compensation from M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. **Mr. Himanshu Agarwal, Partner, M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.**

You are hereby requested to recover the same and deposit it into the account of the **U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.**

Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Varanasi for information and necessary action .

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

...../C-6/167/Recovery/VNS/2024 Dated -------

lector,
Varanasi.

garding collection/recovery of Environmental Compensation imposed against s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar owroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

refer to the Hon'ble NGT order dated 30.10.2023 in O.A. No. 203/2023, in the matter of ami versus Union of India & Ors. The relevant excerpt of the aforesaid order is as

So far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has l that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is to place on record the complete details with full particulars of the action initiated he private respondents for past violations by submitting his affidavit in this regard o weeks.....

ıpliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide 3.11.2023 has imposed the Environmental Compensation of ₹. 17,12,500/- against the oject Proponent i.e. M/s Praveg Communication (India) Limited, 214 Athena Avenue, · Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481 for a default period of 31.05.2023 for operation of the Tent City at Varanasi by them without obtaining prior erate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air ıd Control of Pollution) Act, 1981. The copy of the Letter dated 23.11.2023 is being vith for your reference. As per the office record, the amount of the environmental has not deposited by the project proponent of the Tent city till date.

of ₹. 17,12,500/- (Rupees Seventeen Lakh twelve thousand and five hundred only) account of Environment Compensation from M/s Praveg Communication (India) Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-

d Address of the Owner/ Directors of the concerned industry is as follows:
ɔlina Barada, Executive Director, M/s Praveg Communication (India) Limited, thena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, -382481.

ɛreby requested to recover the same and deposit it into the account of the **U.P. Pollution l's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, l, Gomati Nagar, Lucknow.**
bove.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

ınal Officer, Uttar Pradesh Pollution Control Board, Varanasi for information and ı.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
ne: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No........./C-6/167/Recovery/VNS/2024 Dated.........

Reminder-I

To,

The Collector,
District-Varanasi.

Subject: Regarding collection/recovery of Environmental Compensation imposed against M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

Please refer to the attached office letter No-HO5778/C-6/167/Recovery/VNS/2024 dated 15.01.2024.

Hon'ble NGT vide order dated 30.10.2023 in O.A. No. 203/2023, in the matter of Tushar Goswami versus Union of India & Ors has passed the directions. The relevant excerpt of the aforesaid direction is as follows-

.......15. So far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has submitted that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is directed to place on record the complete details with full particulars of the action initiated against the private respondents for past violations by submitting his affidavit in this regard within two weeks......

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 23.11.2023 has imposed the Environmental Compensation of ₹. 17,12,500/- against the responsible Project Proponent i.e. M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481 for a default period of 15.01.2023 to 31.05.2023 for operation of the Tent City at Varanasi by them without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. As per the office record till date, the amount of the environmental compensation has not recovered from the project proponent of the Tent City.

The sum of ₹ 17,12,500/- (Rupees Seventeen Lakh twelve thousand and five hundred only) is payable in account of Environment Compensation from M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. **Mr. Prolina Barada, Executive Director, M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.**

You are hereby again requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Varanasi for information and necessary action.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 – Fax: 0522 – 2720764
Email: info@uppcb.in; web site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No H11303 **/C-6/166/Recovery/VNS/2024** **Dated** 22-5-24
Reminder-I

To,

The Collector,
District-Varanasi. 0542-2508585

Subject: Regarding collection/recovery of Environmental Compensation imposed against M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

Please refer to the attached office letter No-HO5777/C-6/166/Recovery/VNS/ 2024 dated 15.01.2024.

Hon'ble NGT vide order dated 30.10.2023 in O.A. No. 203/2023, in the matter of Tushar Goswami versus Union of India & Ors has passed the directions. The relevant excerpt of the aforesaid direction is as follows-

......15. So far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has submitted that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is directed to place on record the complete details with full particulars of the action initiated against the private respondents for past violations by submitting his affidavit in this regard within two weeks......

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 23.11.2023 has imposed the Environmental Compensation of ₹. 17,12,500/- against the responsible Project Proponent i.e. M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481 for a default period of 15.01.2023 to 31.05.2023 for operation of the Tent City at Varanasi by them without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 23.11.2023 is being attached herewith for your reference. As per the office record till date, the amount of the environmental compensation has not recovered from the project proponent of the Tent city.

The sum of ₹. 17,12,500/- (Rupees Seventeen Lakh twelve thousand and five hundred only) is payable in account of Environment Compensation from M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. **Mr. Himanshu Agarwal, Partner, M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.**

You are hereby again requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Varanasi for information and necessary action .

Member Secretary

Email sent with enclosure 15.1.24

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 – Fax: 0522 – 2720764
Email: info@uppcb.in; web site: www.uppcb.com

Annexure No -3

ANNEXURE-3

प्रेषक,

जिलाधिकारी,
वाराणसी ।

सेवामें,

क्षेत्रीय अधिकारी,
उ0प्र0,प्रदूषण नियंत्रण बोर्ड,
वाराणसी ।

पत्रांक: 1954/3–संग्रह(सी0आर0ए0)/2024 दिनांक: 10 जून, 2024

विषय– Regading collection/ Recovery of Environmental Compensation imposed against M/s Praveg Communication (India) Limited 214 Athena Avenue. Behind Jaguar Showroom Sg Highwav. Gotha Ahmedabad. Gujrat- 382481.

महोदय,

कृपया उपरोक्त विषयक अपने पत्र संख्या 11303/सी–6/166/रिकवरी/ बी0एन0एस0/2024 दिनांक 22.05.2024 व संख्या 11286/सी–6/167/रिकवरी/ बी0एन0एस0/2024 दिनांक 22.05.2024 व संख्या 5778/सी–6/167/रिकवरी/ बी0एन0एस0/2024 दिनांक 15.01.2024 का सन्दर्भ ग्रहण करने का काष्ट करे, जिसके माध्यम से मेसर्स प्रवेग कम्यूनिकेशन इंण्डिया लिमिटेड, के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति कुल धनराशि रु017,12,500 की राजस्व वसूली की जाने का अनुरोध किया गया है।

तत्क्रम में प्रकरण की जांच तहसीलदार सदर वाराणसी से कराया गया जिन्होंने अपनी आख्या दिनांक 30.05.2024 प्रेषित करते हुए, मु017,12,500–00 की आर0सी0 वसूली का बाकीदार/फर्म अहमदाबाद गुजरात का रहने वाला हैं तथा टेन्ट हाउस वाराणसी मौजा कटेसर जनपद चन्दौली, उ0प्र0 में पड.ता है। जिसके कारण नोटिस मय आर0सी0 मूलरुप में सलंग्न कर इस आशय से वापस कि जाती है की सन्दर्भित प्रकरण में अग्रेतर कार्यवाही उपरोक्त जनपद से कराया जाय।

सलग्न–यथोपरि

भवदीय,
6.6.24
(आनन्द मोहन उपाध्याय)
प्रभारी अधिकारी (संग्रह)
कलेक्ट्रेट,वाराणसी ।

10/6/24
11/6/24
11/6/24

प्रेषक

तहसीलदार सदर,
वाराणसी।

सेवा में,

अपरजिलाधिकारी (वि0/रा0)
वाराणसी।

पत्रांक सं0 189 /ना0त0शहर/संग्रह/2024 दिनांकः- 30.05.2024

विषयः- उ0प्र0 प्रदूषण नियंत्रण बोर्ड सी0आर0ए0 पत्र सं0 1,2, व 3 दिनांकः-09.02.24 को मु0 17,12,500 रू0 की आर0सी0 एवं नोटिस प्राप्त वापस करने के सम्बन्ध में।

महोदया,

सादर अवगत कराना है, कि उ0 प्र0 प्रदूषण नियंत्रण बोर्ड के पत्र सं0 11303/ सी-6/166/ रिकवरी/ वी.एन.एस./2024 दि0 22/05/24 व पत्र सं0 11286 /सी-6/167/रिकवरी /वी.एन.एस. / 2024 दि. 22/05/24 एवं सं0 5778 /सी-6 /167/रिकवरी/वी.एन.एस./2024 दि. 15.01.24 सी.आर.ए. पत्र सं. 1,2,3 दिनांक 09.02.24 को मु. 17,12,500 रू0 की आर.सी. एवं नोटिस प्राप्त हुयी/ बाकीदार/ फर्म अहमदाबाद गुजरात का रहने वाला है। तथा टेन्ट हाउस वाराणसी मौजा कटेसर जनपद चन्दौली (उ0प्र0) में पड़ता है। जिसके कारण नोटिस मय आर.सी. मूलरूप से इस आशय से वापस की जाती है। कि सन्दर्भित प्रकरण में अग्रेतर कार्यवाही उपरोक्त जनपद से कराया जाय।

आख्या सादर सेवा में प्रेषित।

30/05/24

तहसीलदार सदर,
वाराणसी।

कार्यालय तहसीलदार सदर वाराणसी।

189 / सं0आ0वा0न0/ संग्रह तहसील वाराणसी — दिनांक - 30/05/2024

उ0प्र0 प्रदूषण नियंत्रण बोर्ड
वसूली प्रमाण पत्र वापस करने सम्बन्ध में।

...री अधिकारी
... वाराणसी।

वसूली प्रमाण पत्र सुदा या किन्ही कारणवश वसूली प्रमाण पत्र वापस, कृपया वसूली प्रमाण ... स्वीकार करने की कृपा करें।

क्र0	सी0आर0 ए0नम्बर	बाकीदार का नाम व पता	मद का नाम	बकाया धनराशि	वसूल धनराशि	आर0सी0वापस होने का कारण
	2	3	4	5	6	7
1-	01 / 09/02/24	मि0 हिमांशु अग्रवाल पार्टनर मे0 लल्लूजी एण्ड सन्स A-2 शिवालिक बिजनेस सेन्टर S.G. हाईवे राजपथ क्लब अहमदाबाद गुजरात	उ0प्र0 प्रदूषण नियंत्रण बोर्ड	17,12,500	—	अमीन की आख्या दि0 30... के अनुसार बकायेदार उक्त जनपद में पता न होने के कारण वसूली कार्यवाही किया जाना सम्भव नहीं है। अन्य जनपद की R.C. होने के कारण रिपोर्ट सादर प्रेषित।
2-	02 / 09/02/24	मे0 प्रवेज कम्यूनिकेशन (इण्डिया) लि0 214 अथेना स्क्वेयर जगुआर सोसम S.G. हाईवे गोथा अहमदाबाद गुजरात	—do—	1712500	—	—do—
3-	03 / 09/02/24	द्वारा मेसर्स प्रगति कम्युनिकेशन इण्डिया लि0 व हीरानन्द मेसर्स प्रवेज लि0 टेन्टसिटी वाराणसी पैचनं0 2 अपस्ट्रीम साइड आफ गंगा रिवर कैंप वाराणसी [illegible]	—do—	17,12,500	—	—do—

तहसीलदार सदर
वाराणसी
30/05/24

 Annexure No-4

ANNEXURE-4

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No 1114853/C-6 / 166/Recovery/VNS/2024 Dated 26-9-24

Registered/Speed Post

To,

The Collector,
District-Chandauli. Mobile No- 05412-262557

Subject: Regarding collection/recovery of Environmental Compensation imposed against M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

Please refer to the Hon'ble NGT order dated 30.10.2023 in O.A. No. 203/2023, in the matter of Tushar Goswami versus Union of India & Ors. The relevant excerpt of the aforesaid order is as follows-

......15. So far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has submitted that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is directed to place on record the complete details with full particulars of the action initiated against the private respondents for past violations by submitting his affidavit in this regard within two weeks......

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 23.11.2023 has imposed the Environmental Compensation of ₹. 17,12,500/- against the responsible Project Proponent i.e. M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481 for a default period of 15.01.2023 to 31.05.2023 for operation of the Tent City at Varanasi by them without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 23.11.2023 is being attached herewith for your reference. As per the office record till date, the amount of the environmental compensation has not recovered from the project proponent of the Tent city.

The sum of ₹. 17,12,500/- (Rupees Seventeen Lakh twelve thousand and five hundred only) is payable in account of Environment Compensation from M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. *Mr. Himanshu Agarwal, Partner, M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.*

For the recovery of the above environmental compensation, UPPCB vide letter dated 15.01.2024 and 22.05.2024 has requested to The Collector, District-Varanasi. The copy of the aforesaid letters are being attached herewith for the reference. In reference to the aforesaid letters, On behalf of The Collector, District-Varanasi, Officer Incharge (Collection), Collectorate, Varanasi vide letter dated 10.06.2024 has informed to the board that as the subjected tent city was situated at Mauja-Katesar, District-Chandauli, hence further action for recovery of environmental compensation should be done by District-Chandauli. The copy of the said letter is also attached herewith for your reference.

So in view of above mention fact, you are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhav Khand, Gomti Nagar, Lucknow.

Enclosure - As above.

Yours Sincerely,

sk

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Varanasi for information and necessary action .

sk
Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 – Fax: 0522 – 2720764
Email: info@uppcb.in; web site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No........../C-6/167/Recovery/VNS/2024 Dated 26/7/24

Registered/Speed Post

To,

The Collector,
District-Chandauli. Mobile No- 05412-262557

Subject: Regarding collection/recovery of Environmental Compensation imposed against M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

Please refer to the Hon'ble NGT order dated 30.10.2023 in O.A. No. 203/2023, in the matter of Tushar Goswami versus Union of India & Ors. The relevant excerpt of the aforesaid order is as follows-

......15. So far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has submitted that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is directed to place on record the complete details with full particulars of the action initiated against the private respondents for past violations by submitting his affidavit in this regard within two weeks......

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 23.11.2023 has imposed the Environmental Compensation of ₹. 17,12,500/- against the responsible Project Proponent i.e. M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481 for a default period of 15.01.2023 to 31.05.2023 for operation of the Tent City at Varanasi by them without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. As per the office record till date, the amount of the environmental compensation has not deposited by the project proponent of the said Tent City.

The sum of Rs. 17,12,500/- (Rupees Seventeen Lakh twelve thousand and five hundred only) is payable in account of Environment Compensation from M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. ***Mr. Prolina Barada, Executive Director, M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.***

For the recovery of the above environmental compensation, UPPCB vide letter dated 15.01.2024 and 22.05.2024 has requested to The Collector, District-Varanasi. The copy of the aforesaid letters are being attached herewith for the reference. In reference to the aforesaid letters, On behalf of The Collector, District-Varanasi, Officer Incharge (Collection), Collectorate, Varanasi vide letter dated 10.06.2024 has informed to the board that as the subjected tent city was situated at Mauja-Katesar, District-Chandauli, hence further action for recovery of environmental compensation should be done by District-Chandauli. The copy of the said letter is also attached herewith for your reference.

So in view of above mention fact, you are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhav Khand, Gomti Nagar, Lucknow.

Enclosure - As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Varanasi for information and necessary action.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 – Fax: 0522 – 2720764
Email: info@uppcb.in; web site: www.uppcb.com

 Annexure No. 5

ANNEXURE-5

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

LiFE Lifestyle for Environment

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 4351/2 सी–6/स्था0 761/OA No. 203/2023 /2024 Dated 01-8-24

सेवा में,

अनु सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7,
उ0प्र0 शासन।

विषयः <u>माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 203/2023 तुषार गोस्वामी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 29.05.2024 के अनुपालन के सम्बन्ध में।</u>

महोदय,

कृपया माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 203/2023 तुषार गोस्वामी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 29.05.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैं :–

"........2. Tribunal in the order dated 06.02.2024 had noted that so far as period of 2022-2023 is concerned, tent city was set up and that Environmental Compensation (EC) of Rs. 17,12,500/- was imposed on each of the project proponent and for the subsequent year 2023-2024, tent city has not been set up. So far as the issue of recovery of compensation is concerned, we have been informed that compensations levied by Uttar Pradesh Pollution Control Board (UPPCB) have not been recovered till now.

3.Learned Counsel for the UPPCB is directed to file report disclosing the status of recovery of EC......."

अवगत कराना है कि उपरोक्त संदर्भित ओए में आच्छादित टेन्ट सिटी मेसर्स लल्लू जी एण्ड सन्स निरान द टेन्ट सिटी, पैच नं0–3, अदर साईड ऑफ रिवर गंगा, कटेसर रामनगर, वाराणसी के विरूद्ध रू0 17,12,500/– मात्र की पर्यावरणीय क्षतिपूर्ति पत्र दिनांक 23.11.2023 के माध्यम से उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अधिरोपित की गयी थी, जो मेसर्स लल्लू जी एण्ड सन्स, ए–2, शिवालिक विजनेस सेन्टर, एसजी हाइवे, राजपथ क्लब, अहमदाबाद, गुजरात–382481 तथा मेसर्स प्रवेग कम्युनिकेशन (इण्डिया) लि0, 214, एथिना एवेन्यू, जैगवार शोरूम के पीछे, एसजी हाइवे, गोटा, अहमदाबाद, गुजरात–382481 को सम्बोधित थे। उक्त धनराशि राज्य बोर्ड के खाते में जमा न किये जाने के फलस्वरूप उक्त धनराशि भू–राजस्व की भॉति वसूली किये जाने हेतु राज्य बोर्ड के पत्र दिनांक 15.01.2024 एवं अनुस्मारक पत्र दिनांक 22.05.2024 के माध्यम से जिलाधिकारी, वाराणसी को पत्र प्रेषित किया गया था। उक्त पत्रों की प्रति संलग्न है।

उपरोक्त वर्णित पत्रों के परिप्रेक्ष्य में प्रभारी अधिकारी (संग्रह) कलेक्ट्रेट वाराणसी के पत्र दिनांक 10.06.2024 के माध्यम से अवगत कराया गया है कि ***"प्रकरण की जॉच तहसीलदार सदर वराणसी से कराया गया जिन्होंने अपनी आख्या दिनांक 30.05.2024 प्रेषित करते हुये, मु017,12,500–00 की आर0सी0 वसूली का बाकीदार/फर्म अहमदाबाद गुजरात का रहने वाला हैं तथा टेन्ट हाउस वाराणसी मौजा कटेसर जनपद चन्दौली, उ0प्र0 में पड़ता है। जिसके कारण नोटिस मय आर0सी0 मूलरूप में संलग्न कर इस आशय से वापस कि जाती है की सन्दर्भित प्रकरण में अग्रेतर कार्यवाही उपरोक्त जनपद से कराया जाये।"*** उक्त पत्र की प्रति संलग्न है।

अग्रेतर उपरोक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति की भू–राजस्व की भॉति वसूली प्रश्नगत टेन्ट सिटी से किये जाने हेतु राज्य बोर्ड द्वारा पत्र दिनांक 26.07.2024 के माध्यम से जिलाधिकारी, चन्दौली को पत्र प्रेषित किये गये हैं, जिनकी प्रति संलग्न है।

प्रभारी अधिकारी (संग्रह) कलेक्ट्रेट वाराणसी द्वारा उपरोक्तानुसार अवगत कराये गये तथ्य के परिप्रेक्ष्य में प्रश्नगत टेन्ट सिटी के संचालक/स्वामी जनपद–अहमदाबाद, गुजरात के रहने वाले हैं। अतः अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली किये जाने हेतु शासन स्तर से गुजरात राज्य के शासन को प्रेषित किये जाने वाले पत्र का आलेख संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है।

भवदीय,

संलग्नकः–उपरोक्तानुसार।

(संजीव कुमार सिंह)
सदस्य सचिव

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

 Annexure No-6

81-7005(099)/27/2023-07-पर्यावरण, वन एवं जलवायु परिवर्तन

I/717686/2024

ANNEXURE-6

महत्वपूर्ण/मा0 एन0जी0टी0 प्रकरण
संख्या-एन.जी.टी.-445/81-7-2024

प्रेषक,

मनोज सिंह,
अपर मुख्य सचिव,
उ0प्र0 शासन।

सेवा में,

प्रमुख सचिव,
वन एवं पर्यावरण विभाग,
गुजरात सरकार।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7 लखनऊ: दिनांक: 13 अगस्त, 2024

विषय-मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-203/2023 तुषार गोस्वामी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 29.05.2024 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-203/2023 तुषार गोस्वामी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 30.10.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैं:-

".......15 so far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has submitted that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is directed to place on record the complete details with full particulars of the action initiated against the private respondents for past violations by submitting his affidavit in this regard within two weeks....."

2- उपरोक्तानुसार मा0 अधिकरण द्वारा पारित आदेश के अनुपालन में संदर्भित ओ0ए0 में आच्छादित प्रश्नगत दोनों टेन्ट सिटी मेसर्स लल्लू जी एण्ड सन्स निरान द टेन्ट सिटी, पैच नं0-3, अदर साईड ऑफ रिवर गंगा, कटेसर रामनगर, वाराणसी एवं मेसर्स प्रवेग कम्यूनिकेशन इण्डिया लि0, टेन्ट सिटी, वाराणसी, पैच-1 एवं पैच-2, अदर साईड ऑफ रिवर गंगा, कटेसर, रामनगर, वाराणसी के विरूद्ध रू0 17,12,500/- मात्र प्रति टेन्ट सिटी की पर्यावरणीय क्षतिपूर्ति, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्र दिनांक 23.11.2023 के माध्यम से अधिरोपित की गयी थी, जो मेसर्स लल्लू जी एण्ड सन्स, ए-2, शिवालिक बिजनेस सेन्टर, एसजी हाईवे, राजपथ क्लब, अहमदाबाद, गुजरात-382481 तथा मेसर्स प्रवेग

कम्यूनिकेशन (इण्डिया) लि0, 214, एथिना एवेन्यू, जैगवार शोरूम के पीछे, एसजी ह्राईवे, गोटा, अहमदाबाद, गुजरात-382481 को सम्बोधित थे। उक्त धनराशि उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के खाते में जमा न किये जाने के फलस्वरूप उक्त धनराशि प्रश्नगत टेन्ट सिटी से भू-राजस्व की भांति वसूली किये जाने हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्र दिनांक 15.01.2024 एवं अनुस्मारक पत्र दिनांक 22.05.2024 के माध्यम से जिलाधिकारी, वाराणसी को पत्र प्रेषित किया गया था। उक्त पत्रों की प्रति छायाप्रति संलग्न है।

3- उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा प्रेषित पत्रों के परिप्रेक्ष्य में प्रभारी अधिकारी (संग्रह) कलेक्ट्रेट वाराणसी के पत्र संख्या-1954/3-संग्रह(सी0आर0ए0)/2024, दिनांक 10.06.2024 (छायाप्रति संलग्न) के माध्यम से अवगत कराया गया है कि **"प्रकरण की जांच तहसीलदार सदर वाराणसी से कराया गया, जिन्होंने अपनी आख्या दिनांक 30.05.2024 को प्रेषित करते हुये, मु0 17,12,500.00 की आर0सी0 वसूली का बाकीदार/फर्म अहमदाबाद गुजरात का रहने वाला हैं तथा टेन्ट ह्राउस वाराणसी मौजा कटेसर जनपद चन्दौली, उ0प्र0 में पड़ता है, जिसके कारण नोटिस मय आर0सी0 मूलरूप में संलग्न कर इस आशय से वापस की जाती है कि सन्दर्भित प्रकरण में अग्रेतर कार्यवाही उपरोक्त जनपद से कराया जाये।"**

4- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-203/2023 तुषार गोस्वामी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 29.05.2024 के सुसंगत अंश निम्नवत् हैः-

".....2. Tribunal in the order dated 06.02.2024 had noted that so far as period of 2022-2023 is concerned, tent city was set up and that Environmental Compensation (EC) of Rs. 17,12,500/- was imposed on each of the project proponent and for the subsequent year 2023-2024, tent city has not been set up. So far as the issue of recovery of compensation is concerned, we have been informed that compensations levied by Uttar Pradesh Pollution Control Board (UPPCB) have not been recovered till now.

3. Learned Counsel for the UPPCB is directed to file report disclosing the status of recovery of EC. ....."

5- मा0 अधिकरण द्वारा उपरोक्तानुसार पारित आदेश दिनांक 29.05.2024 के अनुपालन एवं प्रभारी अधिकारी (संग्रह), कलेक्ट्रेट वाराणसी के पत्र दिनांक 10.06.2023 के माध्यम से अवगत कराये गये तथ्य के परिप्रेक्ष्य में उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा पत्र दिनांक 26.07.2024 के माध्यम से प्रश्नगत टेन्ट सिटी से भू-राजस्व की भांति पर्यावरणीय क्षतिपूर्ति की वसूली किये जाने हेतु जिलाधिकारी, चन्दौली को पत्र प्रेषित किया गया है। उक्त पत्रों की छायाप्रति संलग्न है।

6 - अतः उपरोक्त वर्णित तथ्यों एवं संदर्भित ओ0ए0 में मा0 अधिकरण द्वारा पारित आदेशों के अनुपालन में उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा संदर्भित ओ0ए0 में आच्छादित प्रश्नगत दोनों टेन्ट सिटी मेसर्स लल्लू जी एण्ड सन्स निरान द टेन्ट सिटी, पैच नं0-3, अदर साईट ऑफ रिवर गंगा, कटेसर रामनगर, वाराणसी एवं मेसर्स प्रवेग कम्यूनिकेशन इण्डिया लि0, टेन्ट सिटी, वाराणसी, पैच-1 एवं पैच-2, अदर साईड ऑफ रिवर गंगा, कटेसर, रामनगर, वाराणसी के विरूद्ध रू0 17,12,500/- मात्र प्रति टेन्ट सिटी की पर्यावरणीय क्षतिपूर्ति की धनराशि उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN0570150 में जमा कराने हेतु जनपद-अहमदाबाद के जिलाधिकारी को निर्देशित करने का कष्ट करें।

संलग्नक-यथोक्त।

भवदीय,

Signed by
Manoj Singh
(मनोज सिंह)
Date: 13-08-2024 16:10:16
अपर मुख्य सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि-सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को उनके पत्र संख्या-जी-43542/सी-6/सा0-76/ओ0ए0 नं0-203/2023/2024, दिनांक 01.08.2024 के संदर्भ में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

आज्ञा से,

(देवेन्द्र सिंह चौहान)
अनु सचिव।

ANNEXURE-7

F No L-25012(11)/11/2023-LME NMCG-
National Mission for Clean Ganga
Department of WR, RD&GR
Ministry of Jal Shakti

Major Dhyanchand National Stadium
Near India Gate, New Delhi
Date: 29.01.2024

Subject: - Report regarding the proposal of the Tent City Project at Varanasi in the matter of OA 203/2023- Tushar Goswami Vs Union of India & Ors- before the Hon'ble NGT(PB)

Sir,

This is with reference to the above matter before the Hon'ble NGT. The report regarding the status of the proposal of the Tent City Project at Varanasi is attached herewith .The same may kindly be placed before the Hon'ble NGT for consideration.

2. This issues with the approval of the competent authority.

Encl: As above

Your faithfully

29.1.2024

Anup Kumar Srivastava
Executive Director (Tech)

To
The Registrar,
Hon'ble National Green Tribunal(PB), Copernicus Marg, New Delhi

Copy for information to:
(1) PPS to the Secretary, DoWR, RD&GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.
(2) PS to the DG, NMCG

L-25012(11)/11/2023-LME NMCG

NATIONAL MISSION FOR CLEAN GANGA

Subject: Report on behalf of the National Mission for Clean Ganga (NMCG) in the matter of OA 203/2023 - Tushar Goswami Vs Union of India & Ors. before the Hon'ble NGT(PB)

**

The above matter inter-alia involving issues regarding establishment of the "Tent City Project" ["TCP"] in the riverbed of River Ganga at Varanasi.

2. The matter was further considered by the Hon'ble NGT on 15.12.2023 and inter-alia report was sought from the MoEF&CC regarding turtle sanctuary and the response from M/s Praveg Communications (India) Limited and M/s Niraan the Tent City the Respondent Nos. 11 and 12 about earlier establishment of the TCP without permission of the NMCG in terms of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016.

3. As regards NMCG, the proposal for the TCP was further considered in a meeting held on 02.01.2024 in the NMCG, in a hybrid mode. The VDA has decided not to raise the tent city for the period 2023-2024 in a post monsoon season. A copy of the letter with the observations of the NMCG on the TCP conveyed to the Chairman VDA is enclosed.

28.1.2024

Anup Kumar Srivastava
Executive Director(Tech)

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development & Ganga Rejuvenation
National Mission for Clean Ganga

New Delhi
25.01.2024

Subject: Observations regarding Varanasi Tent City Project as proposed by Varanasi Development Authority

1. Whereas NMCG received an online request from VDA (application No. NMCG202342718929) dated 02/04/2023 to provide NOC on proposal for "development of Tent city at Varanasi."
2. Whereas VDA proposed to develop 30 Hectares of area opposite Ganga ghat, Varanasi. It is proposed to raise 600 tents, purely temporary in nature to accommodate 1200 occupants.
3. Whereas, the matter comes under the purview of Para 6 (3) of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, and in compliance of that District Ganga Committee (DGC) in its meeting dated 08/11/2023 and State Ganga Committee (SGC) in its meeting dated 04/12/2023 considered the proposal and recommended it for consideration by NMCG as a prerequisite to this Para.
4. Whereas the matter was discussed in the first meeting of the Cell (constituted vide letter no Rd/1/2023-SMD NMCG dated 07.12.2023) held on 02.01.2024 at NMCG, New Delhi in hybrid mode. Cell noted that the structures to be created are temporary in nature, however, VDA has decided not to raise the tent city for the period 2023-2024 in post monsoon season.
5. Whereas Para 6 (3) of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 allows NMCG to grant prior permission in eligible cases only.
6. In view of para 5 above, no case of prior permission arises. Nevertheless, Cell having heard the VDA made certain observations regarding this project. Accordingly, following points are conveyed for compliance, in case, VDA decides to raise such temporary structure in future. These observations are:

a) Grant of prior permission by NMCG is case to case basis, remains valid for a specific period. Therefore, project proponent is advised to submit proposal for seeking prior permission well before the start of actual raising of the structure.
b) As per NGT Order, till there is no FPZ Notification by the concerned State Govt, any construction work within 100m zone from the edge of the river is not permitted. To measure 100m from river edge, it was decided by the cell that in absence of any available definition, the edge of the river, from the

maximum water level recorded for the period between November to May during preceding 10 years, needs to be adopted.

c) VDA should submit EIA report by a QIC accredited consultant or Institute and ensure that no functional gaps are left during implementation phase.

d) The operational period for Tent city may be kept from November to May instead of October to June.

e) The number of tents and persons to be accommodated should not be more than 400 and 800 respectively.

f) Activities connected to only spiritual/religious events shall be carried out within the Tent city.

g) All construction material should be completely removed from the bank by 1st June of the year.

h) Estimated generation of solid waste, sewage, fecal sludge & septage and its management plan be prepared and submitted to the concerned ULB. The same shall be implemented and annual report in this regard be submitted to the concerned ULB and to UP Pollution Control Board.

i) VDA should comply with conditions cited by SGC and DGC while forwarding for recommendations to the NMCG.

(G Asok Kumar)
Director General
National Mission for Clean Ganga

To,

1. The Chairman, Varanasi Development Authority, Raja Udai Pratap Marg, Panna Lal Park, Varanasi, Uttar Pradesh

Copy to:

1. Additional Project Director, SMCG-UP, Plot No. 18, Sector 07, Gomti Nagar Extension, Lucknow, Uttar Pradesh
2. District Magistrate/Chairperson, District Ganga Committee, Varanasi, Uttar Pradesh

Copy for information to:

1. PPS to Hon'ble Minister, Ministry of Jal Shakti, Govt of India
2. PPS to Secretary, DoWR, RD & GR, Ministry of Jal Shakti
3. PPS to Chairman, CPCB

ANNEXURE-8

अनुस्मारक-1

महत्वपूर्ण/मा० एन०जी०टी० प्रकरण

संख्या-एन.जी.टी.-374 /81-7-2025-1707594

प्रेषक,

अनिल कुमार,
प्रमुख सचिव,
उ०प्र० शासन।

सेवा में,

प्रमुख सचिव,
वन एवं पर्यावरण विभाग,
गुजरात सरकार।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7 लखनऊ: दिनांक: 22-05-2025

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-203/2023 तुषार गोस्वामी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 29.05.2024 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उ०प्र० शासन के पत्र संख्या-एन.जी.टी.-445/81-7-2024, दिनांक 13.08.2024 (छायाप्रति संलग्न) का कृपया संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-203/2023 तुषार गोस्वामी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 30.10.2023 के अनुपालन में उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा संदर्भित ओ०ए० में आच्छादित प्रश्नगत दोनों टेन्ट सिटी मेसर्स लल्लू जी एण्ड सन्स निरान द टेन्ट सिटी, पैच नं०-3, अदर साईट ऑफ रिवर गंगा, कटेसर रामनगर, वाराणसी एवं मेसर्स प्रवेग कम्यूनिकेशन इण्डिया लि०, टेन्ट सिटी, वाराणसी, पैच-1 एवं पैच-2, अदर साईड ऑफ रिवर गंगा, कटेसर, रामनगर, वाराणसी के विरूद्ध रू० 17,12,500/- मात्र प्रति टेन्ट सिटी की पर्यावरणीय क्षतिपूर्ति की धनराशि उ०प्र० प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक खाता संख्या 701502010002104 IFSC कोड UBIN0570150 में जमा कराने हेतु जनपद-अहमदाबाद के जिलाधिकारी को निर्देशित करने का अनुरोध किया गया है। उक्त के क्रम में वांछित सूचना

अभी तक अप्राप्त है।

2- इस संबंध में मुझे पुनः यह कहने का निदेश हुआ है कि कृपया उ०प्र० शासन के उक्त संदर्भित पत्र दिनांक 13.08.2024 द्वारा वांछित सूचना पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उ०प्र० शासन (Email-envsection7@gmail.com) तथा उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को तत्काल उपलब्ध कराने का कष्ट करें। प्रश्नगत प्रकरण में अगली सुनवाई तिथि 26.05.2025 नियत है। अतः आपका व्यक्तिगत ध्यान एवं समयबद्धता अपेक्षित है।

संलग्नक-यथोक्त।

भवदीय,

Digitally signed by ANIL KUMAR
Date: 22-05-2025 13:47:53

(अनिल कुमार)
प्रमुख सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि-सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस निर्देश के साथ प्रेषित कि प्रकरण में अपने स्तर से भी प्रमुख सचिव, वन एवं पर्यावरण विभाग, गुजरात सरकार से समन्वय करते हुए आवश्यक कार्यवाही सुनिश्चित करते हुए कृत कार्यवाही से शासन को तत्काल अवगत कराने का कष्ट करें।

आज्ञा से,

Digitally signed by SHAILENDRA KUMAR
Date: 22-05-2025 15:16:41

(शैलेन्द्र कुमार)
उप सचिव।

ANNEXURE-9

<u>महत्वपूर्ण</u>

<u>संख्या- 24/2025/107/2025-27-सिं0-4-16(रिट)(एन0जी0टी0)/2023</u>

प्रेषक,

डॉ0 अरविन्द कुमार चौरसिया,
विशेष सचिव,
उत्तर प्रदेश शासन।

सेवा में,

1. अपर मुख्य सचिव/प्रमुख सचिव,
नगर विकास विभाग,
उ0प्र0 शासन।

2. अपर मुख्य सचिव/प्रमुख सचिव,
आवास एवं शहरी नियोजन विभाग,
उ0प्र0,शासन।

3. अपर मुख्य सचिव/प्रमुख सचिव,
राजस्व विभाग,
उ0प्र0 शासन।

4. प्रमुख अभियन्ता एवं विभागाध्यक्ष,
सिंचाई एवं जल संसाधन विभाग,
उ0प्र0,लखनऊ।

सिंचाई एवं जल संसाधन अनुभाग-4 लखनऊ: दिनांक: 29 जनवरी , 2025

विषय: ओ.ए.संख्या-515/2023 गंगा प्रदूषण बनाम उत्तर प्रदेश राज्य व अन्य (पूर्व में ओ.ए. संख्या-200/2014 एम॰सी॰ मेहता बनाम यूनियन ऑफ इंडिया व अन्य) में मा. राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12-11-2024 के अनुपालन में गंगा नदी के सेगमेंट बी. फेज-2 (उन्नाव से बलिया) तक फ्लड प्लेन जोन घोषित किये जाने के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक ओ.ए.संख्या-515/2023 गंगा प्रदूषण बनाम उत्तर प्रदेश राज्य व अन्य (पूर्व में ओ.ए. संख्या-200/2014 एम॰सी॰ मेहता बनाम यूनियन ऑफ इंडिया व अन्य) में मा. राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12-11-2024 एवं मुख्य अभियन्ता (जल संसाधन) कार्यालय प्रमुख अभियंता, सिंचाई एवं जल संसाधन विभाग, उ0प्र0 के पत्र दिनांक 16-12-2024 का कृपया सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा गंगा नदी के सेगमेंट बी. फेज-2 (उन्नाव से बलिया) तक 100 वर्ष के रिटर्न पीरियड की बाढ़ के आधार पर बाढ़ मैदान क्षेत्र के निर्धारण एवं सीमांकन हेतु अधिसूचना निर्गत किये जाने के सम्बन्ध में उपलब्ध कराया गया है।

2- मा. राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ.ए.संख्या-515/2023 गंगा प्रदूषण बनाम उत्तर प्रदेश राज्य व अन्य (पूर्व में ओ.ए. संख्या-200/2014 एम॰सी॰ मेहता बनाम यूनियन ऑफ इंडिया व अन्य) में पारित आदेश दिनांक 12-11-2024 के प्रस्तर- 6 में निम्न निर्देश दिये गये हैः-

> "6. Learned Counsel for the State of UP has informed that simultaneously the exercise of ground truthing verification is in progress and after receipt of the final report, the said exercise will be completed by 15.12.2024. He has submitted that the delineation work of the stretch of 700 km of River Ganga in State of UP in Phase-II will be completed by 31st of December, 2024 and, thereafter, within four weeks the final notification will be issued."

3. मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12-11-2024 के अनुपालन में प्रमुख अभियंता एवं विभागाध्यक्ष सिंचाई एवं जल संसाधन विभाग द्वारा उपलब्ध कराये गए प्रस्तावानुसार गंगा नदी के सेगमेंट बी. फेज-2 (उन्नाव से बलिया) तक 100 वर्ष के रिटर्न पीरियड की बाढ़ के आधार पर बाढ़ मैदान क्षेत्र के निर्धारण एवं सीमांकन हेतु Coordinates (Latitude & Longitude) के आधार पर प्रदेश के सीमान्तर्गत निम्नलिखित जनपदों में फ्लड प्लेन जोन अधिसूचित किया जाना हैः-

क्रमांक	जनपद	बांगीट्यूड एवं लैटिट्यूड
1.	कानपुर	संलग्नक-1
2.	उन्नाव	संलग्नक-2
3.	फतेहपुर	संलग्नक-3
4.	रायबरेली	संलग्नक-4
5.	कौशाम्बी	संलग्नक-5
6.	प्रतापगढ़	संलग्नक-6
7.	प्रयागराज	संलग्नक-7
8.	मीरजापुर	संलग्नक-8
9.	भदोही	संलग्नक-9
10.	वाराणसी	संलग्नक-10
11.	चंदौली	संलग्नक-11
12.	गाजीपुर	संलग्नक-12
13.	बलिया	संलग्नक-13

4- इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि ओ.ए.संख्या-515/2023 गंगा प्रदूषण बनाम उत्तर प्रदेश राज्य व अन्य (पूर्व में ओ.ए. संख्या-200/2014 एम०सी० मेहता बनाम यूनियन ऑफ इंडिया व अन्य) में मा. राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12-11-2024 के अनुपालन में गंगा नदी के सेगमेंट बी. फेज-2 (उन्नाव से बलिया) तक फ्लड प्लेन जोन के Coordinates (Latitude & Longitude)(प्रति संलग्न) के आधार पर फ्लड प्लेन जोन निर्धारित किया जाता है। इस सम्बन्ध मे एन.एम.सी.जी, मा0 राष्ट्रीय हरित अधिकरण एवं विभिन्न मा0 न्यायालयों द्वारा समय समय पर पारित दिशा-निर्देश एवं आदेश प्रभावी होंगे।

5. उक्त निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाये।

संलग्न-यथोक्त

भवदीय,

Signed by
Aravind Kumar Chaurasia
(डॉ0 अरविन्द कुमार चौरसिया)
Date: 28-01-2025 11:55:36

विशेष सचिव।

पृष्ठांकन संख्या-24 /2025/107/2025-27-सिं0-4-16(रिट)(एन0जी0टी0)/2023 दिनांक 24 जनवरी, 2025

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. मुख्य सचिव, उ0प्र0 शासन।
2. अध्यक्ष राजस्व परिषद, प्रयागराज।

3. अपर मुख्य सचिव/प्रमुख सचिव, वन एवं पर्यावरण एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन।
4. अपर मुख्य सचिव/प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन।
5. अपर मुख्य सचिव/प्रमुख सचिव, औद्योगिक विकास विभाग, उ0प्र0 शासन।
6. अपर मुख्य सचिव/प्रमुख सचिव, कृषि विभाग, उ0प्र0 शासन।
7. सदस्य सचिव, प्रदूषण नियंत्रण बोर्ड लखनऊ।
8. आवास आयुक्त, उ0प्र0 आवास विकास परिषद, लखनऊ।
9. प्रमुख अभियन्ता (परियोजना), सिंचाई एवं जल संसाधन विभाग, उ0प्र0, प्रमुख अभियन्ता (परिकल्प एवं नियोजन) सिंचाई एवं जल संसाधन विभाग, उ0प्र0 एवं प्रमुख अभियन्ता (यांत्रिक), सिंचाई एवं जल संसाधन विभाग, उ0प्र0 लखनऊ।
10. संबंधित जनपद के जिलाधिकारी/वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक, उ0प्र0।
11. संबंधित जनपद के मुख्य कार्यकारी अधिकारी, औद्योगिक विकास प्राधिकरण, उ0प्र0।
12. संबंधित जनपद के विकास प्राधिकरण के उपाध्यक्ष, उ0प्र0।
13. संबंधित जनपद के प्रशासक/मुख्य नगर अधिकारी, नगर निगम/नगर पालिका, उ0प्र0।
14. संबंधित क्षेत्र के नगर पालिका परिषद/नगर पंचायत के अध्यक्ष, उ0प्र0।
15. समस्त विनियमित क्षेत्रों के नियत प्राधिकारी, उ0प्र0।
16. संबंधित क्षेत्र के अध्यक्ष, विशेष क्षेत्र विकास प्राधिकरण, उ0प्र0।
17. निदेशक, सूचना एवं जनसम्पर्क विभाग को इस आशय से प्रेषित की उक्त सूचना प्रदेश के व्यापक प्रचार-प्रसार वाले दैनिक समाचार पत्रों में प्रकाशित कराते हुए स्थानीय दूरदर्शन पर समाचार के माध्यम से प्रसारित कराने का कष्ट करें।
18. सिंचाई एवं जल संसाधन अनुभाग-2 को उपर्युक्त प्रस्तर-4 के अनुसार कार्यवाही सुनिश्चित किये जाने हेतु।
19. सिंचाई एवं जल संसाधन विभाग के समस्त अनुभाग।
20. मुख्य अभियंता(शारदा सहायक) सिंचाई एवं जल संसाधन विभाग, लखनऊ।
21. गार्ड फाईल।

आज्ञा से,
Signed by
Amit Pranav
Date: 29-01-2025 13:26:35
(अमित प्रणव)
संयुक्त सचिव।

Item Nos. 10 to 22 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 515/2023
(IA No 557/2024, IA No 556/2024,
IA No 458/2024, IA No 372/2024)

Ganga Pollution Applicant

Versus

State of UP & Ors. Respondent(s)

WITH

Original Application No. 516/2023

M/s Sundrop Colonizers Pvt. Ltd. Applicant

Versus

State of U.P. & Ors. Respondent(s)

WITH

Original Application No. 517 /2023

Gokul Chandra Sharma &Ors. Applicant(s)

Versus

State of U.P. & Ors. Respondent(s)

WITH

Original Application No. 518 /2023
(I.A. No. 06/2024)

Sri Math (Jagatguru Ramanand
Acharya Peeth) & Anr. Applicant(s)

Versus

State of UP & Anr. Respondent(s)

WITH

Original Application No. 519 /2023

Smt. Meena Mishra Applicant

Versus

State of U.P. Respondent

WITH

Original Application No. 520 /2023

Smt. Vimla Devi Applicant

Versus

State of U.P. Respondent

WITH

Original Application No. 521 /2023

Sarvamangla Adhyatma Yog Vidya Peeth Applicant

Versus

Union of India & Ors. Respondent(s)

WITH

Original Application No. 522 /2023

Shri Shri Guruji Tapasthali Applicant

Versus

State of U.P. & Ors. Respondent(s)

WITH

Original Application No. 523 /2023

Vinod Kumar Pandey Applicant

Versus

State of U.P. & Ors. Respondent(s)

WITH

Original Application No. 524 /2023

Ram Rekha Jaiswal Applicant

Versus

State of U.P. & Ors. Respondent(s)

WITH

Original Application No. 525 /2023

Pt. Ram Chandra Sharma Applicant

Versus

State of U.P. &Ors. Respondent(s)

WITH

Original Application No. 526 /2023
(IA No. 288/2024)

Ganga Sewa Abhiyan & Ors. Applicant(s)

Versus

Union of India & Ors. Respondent(s)

WITH

Original Application No. 527 /2023
(IA No. 296/2024 & IA No. 297/2024)

Kautilya Society & Anr. Applicant(s)

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 23.04.2025

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Respondents: Mr. Bhanwar Pal Singh Jadon, Mr. Harsh Vardhan Singh Rajawat, Ms. Gargi Chaturvedi & Ms. Anjali Sharma, Advs. for the State of UP
Mr. Sanjoy Ghosh, Senior Advocate with Mr. Sumeer Sodhi & Ms. Niharika Shukla, Advs. for R - 26 in OA 515/2023
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB
Mr. Vibhav Misha & Ms. Renu Bhandari, Adv. for Prayagraj Development Authority
Mr. Vikrant Pachnanda, Adv. for MoEF & CC (Through VC)
Mr. Gigi. C. George & Mr. Ishwer Singh, Advs. for NMCG & Harish Chandra Institute
Mr. Amit Tiwari & Mr. Chetanya Puri, Advs. for Varanasi Development Authority in OA 527/2023
Mr. Atif Suhrawardy, Adv. for CPCB in OA 515 & 526/2023 (Through VC)
Mr. Kunal Singh, Adv. for R - 11 (Through VC)
Mr. Adarsh Kumar Tiwari, Adv. for R - 25 in OA 527/2023 (Through VC)
Mr. Akbar Siddique, Mr. Shahzar Qureshi & Mr. Mohammad Farman Ashraf, Advs in I.A No. 296-297/2024

ORDER

1. In these matters the main issue relates to demarcation of floodplain zone of river Ganga and its tributaries and action against unauthorized construction within the prohibited area in the State of UP. The Tribunal by order dated 11.02.2025 had granted time to counsel for the State of UP for filing the map with 1 meter contour intervals and other details received from the Survey of India for demarcation of the floodplain zone with 100 years highest flood return level in terms of Clause 3(l) of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016.

2. The affidavit dated 19.04.2025 on behalf of the Chief Engineer, Sone, Irrigation and Water Resource Department, State of UP has been filed mentioning as under:-

> "6. It is respectfully submitted that, the Survey of India, through Covering Letter No. T-1477/39-C-ED (Court Case), dated 09.04.2025, with reference to the letter no. 4189/39-C-ED (Court Case) dated 07.08.2024, reaffirmed the transmission of the aforementioned DEM data as per its earlier communication dated 07.08.2024. It is germane to mention here that the covering letter mentioned above revalidates and confirms that the maps of 1-meter Contour so prepared and transmitted on 21.02.2025 have been prepared by using the same DEM Technology and transmitted by the office of Survey of India to the Irrigation Department, U.P. That the relevant and operative part of the letter no. T-1477/39-C-ED (Court Case) dated 09.04.2025 received from Survey of India has been given as under:
>
> "विषयः उत्तर प्रदेश राज्य का 1 मीटर कंटूर इंटरवल (Contour interval)
> मानचित्र उपलब्ध कराने के सम्बन्ध में
> संदर्भः
>
> 1. इस कार्यालय का पत्र संख्या त- 4189/39-C-ED (कोर्ट केस० दिनांक 07/08/2024.
> 2. इस कार्यालय का ई- मेल दिनांक 21/02/2025.
> 3. आपके कार्यालय का पत्र संख्या 1814/मु० अभि० (सू०प्र०सं०)/ लखनऊ दिनांक 07/04/2025.
> 4. आपके कार्यालय का पत्र संख्या 1814/मु० अभि० (सू०प्र०सं०)/ लखनऊ दिनांक 07/04/2025.
>
> महोदय,
>
> उपरोक्त संदर्भित पत्र व विषय में आपको अवगत कराना है कि इस कार्यालय के संदर्भित पत्र (1) के अन्तर्गत आपको DEM data उपलब्ध कराया गया था।
>
> जिसकी Vertical accuracy 0.5 मीटर है तथा Pixel resolution 1 मीटर है। अर्थात 1 मीटर पोस्टिंग (Grid Spacing) है। पुनः आपके अनुरोध पर दिनांक 21 फरवरी, 2025 को ई मेल द्वारा 1 मीटर इन्टरवल का कन्ट्रर मानचित्र इस कार्यालय द्वारा उपलब्ध करवाया गया। यह प्रमाणित है कि दिनांक 21/02/2025 को उपलब्ध कराया गया 1 मीटर इन्टरवल का कन्ट्रर मानचित्र पूर्व में दिनांक 07/08/2024 को उपलब्ध कराये गये DEM डाटा से ही तैयार किया गया है।"

3. Referring to the above affidavit learned counsel appearing for the State of UP has submitted that the maps delineating the floodplain zone

of river Ganga in the State of UP having stretch of 700 Kms with 1 meter contour and 100-year highest flood level are now available and the exercise of physical demarcation of the floodplain zone of river Ganga at the ground level will commence from May, 2025. In the affidavit, it is stated that this exercise will be completed by March, 2026 but no time bound programme in phased manner for completing the exercise has been disclosed. Learned counsel for the State of UP seeks two weeks to place the same on record by way affidavit. He has also sough two weeks' time file reply to the IAs where it is awaited.

4. List on 19.05.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

April 23, 2025
Original Application No. 515/2023
& other connected matters
A..